

203 COCP-3888-2017(O&M)

SARITA MEHTA @ SARITA GOGIA & ORS VS J.GANESAN & ANR

Through Video Conferencing

Present: Mr. Sameer Sachdeva, Advocate for the petitioners.
Mr. Deepak Balyan, Advocate for the respondents.

Till date, no plot has been allotted to the petitioners and on the last date of hearing, no one was present on behalf of the respondents. Accordingly, this Court was forced to pass order that respondent No.1 shall come present before this Court alongwith his counsel through virtual hearing. The respondent No.1 is not present even today with his counsel.

On saying so, learned counsel for respondent No.1 submitted that respondent No.1 shall appear for virtual hearing from his office which was not in the spirit of the order dated 5.11.2020. Infact, he is not available from his office when the matter was called. The matter is being taken too lightly.

At this stage, just when this Court was out to issue bailable warrants for his appearance, learned counsel appearing on his behalf pleaded that one last opportunity be granted to comply with the order.

The argument that there is delay does not help because the order requires to be complied with, as the same is a continuous loss.

In case, the needful is not done by the next date of hearing, respondent No.1 shall be liable to Rs.30,000/- as costs by way of demand draft in the name of the petitioners.

List on 14.1.2021.

December 16, 2020
ajay-1

(NIRMALJIT KAUR)
JUDGE